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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 924 OF 2012
CUTTACK, THIS THE 19th DAY OF DECEMBER, 2012

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Dr. K.C.Bal,
aged about 57 years,
S/o. Late Sudarsan Bal, SAG,
Indian Railway Personnel Service,
CPO Office, East Co. Railway,
Bhubaneswar,
Permanent address-
HIG-33, Sailashree Vihar,
Chandrasekharpur,
Bhubaneswar,
Dist-Khurda

.....Applicant

Advocate(s) M/s. S.S.Kashyap & Ors.

VERSUS

Union of India represented through

4. Member Staff, Railway Board,
Rail Bhawan, New Delhi.
5. General Manager,
East Coast Railway,
Bhubaneswar, Dist.-Khurda.
3. Chief Personnel Officer,
East Coast Railway,
Bhubaneswar, Dist.-Khurda.

..... Respondents

Advocate(s)..... Mr. T.Rath.

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O R D E R (oral)

A.K.PATNAIK, MEMBER (J):

It appears that ventilating his grievance the Applicant submitted representations to Respondent Nos.1 & 2 at Annexures-5 &

6. According to the Applicant's Counsel nothing has been communicated to the Applicant on the said representations. Mr. T.Rath, Learned Standing Counsel appearing for the Respondents has no instruction in this regard.

2. In view of the above, after hearing Mr. S.Mishra, ~~assisted~~ ^{assisted} by Mr.S.S.Kashyap and Mr. T.Rath, Learned Standing Counsel appearing for the Respondents, at this stage, without expressing any opinion on the merit of the matter this OA is disposed of with direction to the Respondent Nos.1&2 to consider the representation and communicate the result thereof, in a well reasoned order to the Applicant within a period of six weeks from the date of receipt of copy of this order.

3. Subject to payment of postal requisites, as undertaken by the Learned Counsel for the applicant to furnish within three days hence, copy of this order along with OA be sent to Respondent Nos.1 and 2 for compliance.


(A.K.Patnaik)
Member (Judicial)